

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1224/(MAH)/2017

CORAM:

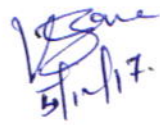
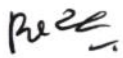
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: R Manikandan Catering Services
V/s. Futura Polyesters Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
30	Mr Vikas Bane i/b Mahesh Meherd Co.	Advocate for petitioner.	
	Ramak Samsani i/b Crawford Bayley & Co.	Advocate for Respondent	

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ORDER
CP 1224/I&BC/NCLT/MB/MAH/2017

1. From the side of the Respondent Debtor it is informed that a "settlement" is in progress and during this period a sum of Rs.5,50,000/- had already been paid last week which is confirmed by the Petitioner's Learned Counsel.
2. The Respondent Debtor is directed to make further payment of Rs.5 lakh by 22.12.2017. On this condition, further time is granted to the Respondent to finalize the terms of the Settlement.
3. Matter is now listed for hearing on **08.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

Date : 05.12.2017

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Sd/-

M.K. SHRAWAT
Member (Judicial)